

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

I/6

(C) APPLICATION NO. 264 OF 2002

Applicant(s)

Respondent(s)

Advocate for
Applicant(s)

Advocate for
Respondent(s)

Notes of the Registry	Orders of the Tribunal
<u>9-9-2003</u>	Mr. P.R. Singh Counsel for applicant. Mr. B. L. Bishnoi Adv. brief holder for Mr. Vijay Bishnoi Counsel for respondent. The relief claimed in the OA is for the fixation of Pay of the applicant in accordance with Central Civil Service (Fixation of Pay) re-employed pensioners orders 1986. The applicant has come out with the case that pursuant to the directions given by this Tribunal in order dated 17-4-2002 in OA No. 230/2001, he made representation but the same has not been disposed of as yet by the respondents. In the reply, the respondents have come out with a case that they have decided the representation made by the applicant vide order dated 10-12-2002 (Annexure R-1). It is seen that the order dated 10-12-2002 (Annexure R-1) has been passed by the Bharat Sanchar Nigam Limited.

learned counsel for the applicant says that in view of the development, after filing the OA, his client wants to withdraw the OA and he will approach the appropriate forum to challenge the order Annexure R-1.

Handwritten notes: "Handwritten notes" and "Copy" with a signature.

Consequently, the OA is dismissed as withdrawn.

The applicant shall be at a liberty to challenge the order Annexure R-1 in accordance with law.

Received order copy
Dated 17/9/09

The OA stands disposed of.

(A. C. Srivastava)
Member (A)

(A. L. Gupta)
Vice chairman

Part II and III destroyed
in my presence on 24.7.09
under the supervision of
section officer () as per
order dated 13.12.09

Section officer (Record)